

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:41
ANSWERED ON:25.11.2005
COMPUTERISATION OF LAND RECORDS
Prasad Shri Hari Kewal;Thummar Shri Virjibhai

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the steps taken by the Government for computerisation, updating and maintenance of the land records in the country;
- (b) the progress made so far in this regard indicating the number of districts where the work has been completed, State-wise;
- (c) the time by which this work is likely to be completed;and
- (d) the assessment of the Government from the progress made so far in computerisation, about the improvement in the system of land records in rural India?

Answer

MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a)to(d) : A Statement is laid on the Table of the House. STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.41 DUE FOR REPLY ON 25.11.2005 REGARDING COMPUTERISATION OF LAND RECORDS

(a) The scheme of Computerization of Land Records (CLR) was started in the year 1988-89 with 100% financial assistance from the Government of India, to remove the problems inherent in the manual system of maintenance and updating of land records and to meet the requirements of various groups of users. The main objective of the scheme of CLR is to provide updated computerized copies of ownership details to the land owners on demand.

(b) Funds have been provided to the State Governments for setting up of the computer centres at Tehsil/Taluk, Sub-Division and district levels. The Scheme covers 3407 tehsils/taluks of 582 districts, out of which computer centres have been set up in 3139 tehsils/taluks & computerized copies of ROR are being issued to the landowners from 2668 tehsils/taluks. A statement showing State-wise list of districts covered under the scheme is annexed.

(c) The progress of the scheme of CLR is reviewed regularly and State-wise targets for the completion of various activities of the scheme have been fixed. However, the targets are subject to refixation from time to time, based on the progress and performance of the States during review.

(d) The programme of Computerisation of Land Records is a successful application of Information Technology, which has succeeded in converting a practically non-transparent system into a transparent system. It has brought accountability in Revenue Administration, checked corruption & reduced delay and harassment of the people and ensured easy accessibility of land related data to all concerned.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 41 DUE FOR REPLY ON 25.11.2005 REGARDING COMPUTERISATION OF LAND RECORDS

(a)The scheme of Computerization of Land Records (CLR) was started in the year 1988-89 with 100% financial assistance from the Government of India, to remove the problems inherent in the manual system of maintenance and updating of land records and to meet the requirements of various groups of users. The main objective of the scheme of CLR is to provide updated computerized copies of ownership details to the land owners on demand.

(b)Funds have been provided to the State Governments for setting up of the computer centres at Tehsil/Taluk, Sub-Division and district levels. The Scheme covers 3407 tehsils/taluks of 582 districts, out of which computer centres have been set up in 3139 tehsils/taluks & computerized copies of ROR are being issued to the landowners from 2668 tehsils/taluks. A statement showing State-wise list of districts covered under the scheme is annexed.

(c)The progress of the scheme of CLR is reviewed regularly and State-wise targets for the completion of various activities of the scheme have been fixed. However, the targets are subject to refixation from time to time, based on the progress and performance of the States during review.

(d)The programme of Computerisation of Land Records is a successful application of Information Technology, which has succeeded

in converting a practically non-transparent system` into a `transparent system`. It has brought accountability in Revenue Administration, checked corruption & reduced delay and harassment of the people and ensured easy accessibility of land related data to all concerned.